

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1224
ANSWERED ON:13.07.2009
AMENDMENT IN LAW ENACTED FOR DISABLED PERSONS
Ahir Shri Hansraj Gangaram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has decided to amend the law enacted for disabled persons after signing the UN convention; and
- (b) if so, the details thereof and the action being taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

(a) & (b) The Government has taken various steps towards amending the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995. The National Consultation for amending the Act was initiated in June, 2006 with the first consultation meeting at Patna with State Governments, experts, NGOs and stake holders. The second meeting was held in July, 2006 at Chennai and thereafter, there were demands from stakeholders that the consultation process may be kept in abeyance till India signed the United Nation Convention on the Rights of Persons with Disabilities (UNCRPD). This demand was accepted and the consultation process was again resumed after India signed the UNCRPD on 30.03.2007. The last two consultation meetings were held at Delhi and Goa in August and November 2007 respectively. The suggestions received during the consultation meetings as well as provisions of the UNCRPD as ratified on 03.05.2008, have been considered while drafting the proposal for amendment of the Act